

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 329 OF 2017

Dated : 3rd January, 2019

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Radiant Solar Energies Pvt. Ltd.

... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors.

... Respondent(s)

Counsel for the Appellant(s) : Mr. Arun Sharma
for Mr. Tajender K. Joshi

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Aadil Singh Boparai for R-2

Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan
Ms. Neha Garg for R-3

ORDER

The learned counsel, Mr. Arun Sharma appearing for the Appellant prays for a short adjournment in this matter on the ground that the arguing counsel for the Appellant, Mr. Tajender K. Joshi, is suffering from fever.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

List this matter for hearing on **14.01.2019**, as requested by the learned counsel appearing for the Appellant and agreed by the learned counsel for the appearing respondents.

(Ravindra Kumar Verma)
Technical Member

vt/kt

(Justice N.K. Patil)
Judicial Member